

will depend on the terms and conditions of Finland's participation in the Association. These are still being negotiated between the countries concerned.

Shops in Government Employees' Colonies

3560. { Shri Bahadur Singh:
Shri Inder J. Malhotra:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the shops constructed in the market buildings in the new Government servants' colonies like East Vinay Nagar, North of Medical Enclave, Moti Baghs (I, II and South) etc. have been allotted to the people;

(b) what was the gap of time between the completion of this construction and the allotment of these shops; and

(c) the reasons for allotting the shops after such a lapse of time.

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Some of the shops in these markets have been allotted and the rest are expected to be allotted shortly.

(b) Construction of markets at East Vinay Nagar (Lakshmi Bai Nagar), North of Medical Enclave (Kidwai Nagar) and Moti Bagh I was completed during September, 1960, November, 1959 and March, 1961 respectively, and the New Delhi Municipal Committee took over possession of these markets in February, 1961, April, 1960 and March, 1961 respectively. Allotment of shops in these markets has been taken up by the New Delhi Municipal Committee immediately after these markets were taken over by them.

The construction of the market in Moti Bagh II was completed in February, 1961, and arrangements are in hand for transfer of this market to the Delhi Municipal Corporation, which will allot the shops.

(c) It took some time to persuade the local bodies to accept the terms

and conditions for the transfer of these markets, which, inter alia, stipulate allotment to displaced persons on priority basis.

Retrenchments in the Ministry of Rehabilitation

3561. **Shri Arjun Singh Bhaduria:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) how many gazetted officers have been retrenched during 1958, 1959, 1960 and 1961 and whether any of them has been absorbed in any permanent department;

(b) if so, in which department;

(c) what efforts have been made for their absorption;

(d) whether it is a fact that (i) 3 Managing Officers in 1958, (ii) 15 Assistant Custodians (Judicial side) in 1959, (iii) 11 Assistant Custodians (Judicial side) in 1960, (iv) 3 Managing Officers and 5 Assistant Custodians (Judicial side) in 1961 have been retrenched in the U.P. region;

(e) how many of these retrenched officers have completed more than 3 years service and how many officers were eligible for quasi-permanency certificates;

(f) how many of these have been issued quasi-permanency certificates and the reasons for not issuing quasi-permanency certificates to remaining officers;

(g) whether any of them was not eligible for quasi-permanency certificates; and

(h) if so, the reasons for allowing him to continue for 3 years?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

(c) The names of all surplus and retrenched Gazetted Officers (except those who have superannuated and